

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./20/1127/2013
Dated: 08/10/2018

BETWEEN:

1. C. Muni Reddy,
S/o. C. Adi Reddy,
Aged about 59 years,
Occ: Gangmate, R/o. Diguva Veedhi,
Thondamanadu Village & Post,
Sri Kalahasti Mandal,
Chittoor District, Andhra Pradesh.

2. C. Suresh Babu,
S/o. C. Muni Reddy,
Aged about 26 years,
Occ: Unemployee, R/o. Diguva Veedhi,
Thondamanadu Village & Post,
Sri Kalahasti Mandal,
Chittoor District, Andhra Pradesh.

..... Applicants

AND

1. Union of India ,
Ministry of Railways rep. by
The Chairman, Railway Board and
Ex-Officio Secretary to the Ministry of Railways,
Railway Board, Rail Bhavan,
New Delhi – 110 001.

2. The South Central Railway,
Secunderabad rep. by its
General Manager, Rail Nilayam,
Secunderabad – 500 003.

3. The Divisional Railway Manager,
South Central Railway,
Guntakal Division,
Guntakal – 515 801, Anantapur Dist., A.P.

4. The Deputy Director Estt. (P&A) II,
Railway Board, New Delhi – 110 001.

5. Senior Divisional Personnel Officer,
South Central Railway, Guntakal Division,
Guntakal – 515 801, Anantapur Dist., A.P.

..... Respondents

Counsel for the Applicant : Mr. B. Sekhara Reddy, Advocate
Counsel for the Respondents : Mr. V.V.N.Narasimham, SC for Rlys.

CORAM

Hon'ble Mr. B.V. Sudhakar, Admin. Member
Hon'ble Mr. Swarup Kumar Mishra, Judicial Member

ORAL ORDER
{Per Hon'ble Mr. B.V. Sudhakar, Admin. Member}

Mrs. S. Anuradha represents learned counsel for the applicants.

2. Appointment under LARSGESS SCHEME is sought by the applicant.

Learned counsel for the applicants has informed that they would not be pressing the OA. Hence, the OA is dismissed accordingly. No costs.

(SWARUP KUMAR MISHRA)
JUDL MEMBER

(B.V.SUDHAKAR)
ADMN. MEMBER

Dated the 08th October, 2018
(Dictated in the Open Court)

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